

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 54 of 2014 in  
DFR-2710 of 2013**

**Dated : 12<sup>th</sup> February, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh  
Ltd. & Ors.**

**... Appellant(s)**

**Versus**

**M/s S.L.S. Power Ltd. & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) :

Mr. K.L.D.S. Vinoper

Counsel for the Respondent(s):

Mr. Anand K. Ganesan

Mr. Swapna Seshadri

**ORDER**

**IA-54 of 2014**

*(Appl. for condonation of delay)*

It is submitted that steps for dasti service of notice on the respondents have already been taken, but acknowledgment in respect of some of the Respondents is yet to be received.

Mr. Anand K. Ganesan appearing on behalf of Respondent No.49 and others undertakes to file Vakalatnama and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 27.02.2014 after serving copy on the other side.

Post the matter on **10.03.2014.**

**(Rakesh Nath)  
Technical Member**

*ts/ak*

**(Justice M. Karpaga Vinayagam)  
Chairperson**